

MR. SPEAKER: The outstanding Demands for Grants relating to the Ministries and Departments are passed.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, you have spared those non-functioning Ministries.

(Interruptions)

MR. SPEAKER: Shri Ram Naik, now you will be allowed to speak on the points about which you have given notice to me.

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92, be taken into consideration."

[Translation]

SHRI RAM NAIK (Bombay-North): Mr. Speaker, Sir, I have given a notice under Rule 218 for discussing Appropriation Bill. I have given notice to discuss those matters of public importance which have not been discussed in the House. For example, Ministry of Labour has not been discussed in the House. The matter of great concern so far as the Ministry of Labour is concerned is that there has been no check on price rise which is on the constant increase. During the rule of the Government of Shri Vishwanath Pratap Singh and that of Shri Chandra Shekhar, prices were soaring but nowadays these seem to be galloping. In the last 2 to 3 months, there has been more than 15 per cent increase in the prices. So much so that gold has to be mortgaged outside the country. The result is that the salaried class, specially the workers who have limited income are suffering quite a lot.

18.15 hrs.

483 *Bill (S)*
APPROPRIATION (NO.4) BILL, 1991-92*

2nd, 3rd, 4th, 5th, 6th, 7th, 8th, 9th, 10th, 11th, 12th, 13th, 14th, 15th, 16th, 17th, 18th, 19th, 20th, 21st, 22nd, 23rd, 24th, 25th, 26th, 27th, 28th, 29th, 30th, 31st, 32nd, 33rd, 34th, 35th, 36th, 37th, 38th, 39th, 40th, 41st, 42nd, 43rd, 44th, 45th, 46th, 47th, 48th, 49th, 50th, 51st, 52nd, 53rd, 54th, 55th, 56th, 57th, 58th, 59th, 60th, 61st, 62nd, 63rd, 64th, 65th, 66th, 67th, 68th, 69th, 70th, 71st, 72nd, 73rd, 74th, 75th, 76th, 77th, 78th, 79th, 80th, 81st, 82nd, 83rd, 84th, 85th, 86th, 87th, 88th, 89th, 90th, 91st, 92nd, 93rd, 94th, 95th, 96th, 97th, 98th, 99th, 100th
[English]

483 **THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of financial year 1991-92.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92."

The motion was adopted

SHRI MANMOHAN SINGH: I introduce** the Bill.

MR. SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI MANMOHAN SINGH: I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the consolidated Fund of India for the services of the financial year 1991-92, be taken into consideration."

(Interruptions)

We know that DA is given to the employees when prices rise. DA is announced on the basis of consumer price index. But price index does not increase to commensurate with the price rise, prices increase more than the rise in Consumer Price Index. In view of these facts, price index must be reconstituted. If the consumer price index indicates hundred percent neutralisation of price rise, only then the people having limited salary can be benefited. The Government had promised to bring the prices back to the position of 1990 within a period of 100 days, but the promise has not been fulfilled so far. There should be hundred percent

*Published in Gazette of India, Extraordinary, Part II, Section 2, dated 5.9.1991.

**Introduced, moved with the recommendation of the President.

neutralisation on the price rise in the Consumer Price Index and DA should be paid on that basis. I would like the hon. Minister of Finance to give an assurance for reconstituting the consumer price index. It has become very essential. All the trade Unions had also made a similar demand last year.

The matter was discussed extensively and it was stated that a Committee would be constituted. But the Consumer Price Index has not been reconstituted so far. My first demand is that 100 percent DA should be given to those employed who have limited salary.

The second subject which I want to be discussed is the slum improvement along with Urban Development. You are aware that the population of Bombay has already crossed one crore, out of which 55 lakhs people live in slums and about 25 lakhs people are living on the Central Government land.

The Central Government should issue no objection certificates to those who live there so that necessary facilities are provided to them. I would, therefore, like the Central Government to issue 'No Objection Certificates' to the slums in Bombay city. I am raising these two demands in House during the discussion on Appropriation Bill.

[English]

MR. SPEAKER: Mr. Minister, would you like to reply?

(Interruptions)

SHRI RAM NAIK: Sir, I am on a point of order. We are required to give the notice at 10 o'clock. I have given the notice at 10 o'clock. But the Government is not giving its reply. It shows the inefficiency of the Government.

MR. SPEAKER: The Minister is going to reply now.

THE MINISTER OF STATE OF THE
MINISTRY OF COAL (SHRI P.A.
SANGMA): The Consumer price index for

the industrial workers, 1982 as the base year, was made effective only in 1988. This was done after a very wide ranging tripartite principles. If the hon. Members still want that the Government should have a look at it again, I can assure the House that we will have an open mind in regard to this matter.

SHRI RAM NAIK: What about the second issue, which is about improvement of the slums?

MR. SPEAKER: That was not allowed. You have read it but I just kept quiet.

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92, be taken into consideration".

The motion was adopted

MR. SPEAKER: The House now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 to 4 stand part of the Bill".

The motion was adopted

Clauses 2 to 4 were added to the Bill

MR. SPEAKER: The question is:

"That the Schedule, Clause 1, Enacting Formula and the Long Title stand part of the Bill.

The motion was adopted

The Schedule, Clause, enacting formula and the Long Title were added to the Bill

SHRI MANMOHAN SINGH: I beg to move:

"That the Bill be passed".

MR. SPEAKER: The question is:
"That the Bill be passed".

The House stands adjourned to meet
tomorrow at 11.00 A.M.

The motion was adopted

18.24 hrs.

MR. SPEAKER: The motion is adopted
and the Bill is passed. I must congratulate all
the hon. Members for passing the Budget in
a meaningful manner.

*The Lok Sabha then adjourned till Eleven
of the Clock on Friday, September 6 1991/
Bhadra 15, 1913 (Saka)*